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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 149/2007.....

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SECTION OFFICER (Judl.)

G. Nahar
04.10.17

CENTRAL ADMINISTRATIVE TRIBUNAL
GENERAL DIVISION

ORDER SHEET

1. Original Application No. 149/07/

2. Misc Petition No. _____

3. Contempt Petition No. _____

4. Review Application No. _____

Applicant(s) Pradip Choudhury vs. Union of India & Ors

Advocate for the Applicant(s) MR J. Roy, R.C. Das, R.P. Deka
and O. Pada.....

Advocate for the Respondent(s) Railway...Counsel.....

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C. F. for Rs 50/- deposited vide IP/BD No.346....654285 Dated.....11.6.2007 <i>(b)(ii) b</i> By Registrar	14.6.2007	Heard learned counsel for the parties. Judgment delivered in open court, kept in separate sheets. The O.A. is disposed of at the admiss- ion stage itself in terms of the order. No costs.

[Signature]
Vice-Chairman

bb

15.6.07

*Copy has been
collected by the
Advocates for
the applicant and a
copy of the same has
been handed over
to the N/As for the
Respondent.*

21/6/07

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. No.149 of 2007

DATE OF DECISION:14.6.2007

Sri Pradip Choudhury Applicant/s
Shri J. Roy Advocate for the
..... Applicant/s.

- Versus -

U.O.I. & Ors Respondent/s
Dr.J.L.Sarkar, Railway Standing counsel Advocate for the
..... Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether to be forwarded for including in the Digest Being compiled at Jodhpur Bench & other Benches ? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No

Vice Chairman
14/6/07

A

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 149 of 2007.

Date of Order: This, the 14th day of June, 2007.

THE HON'BLE MR. K.V.SACHIDANANDAN, VICE CHAIRMAN

Sri Pradip Choudhury
Son of Late Hari Rakhal Choudhury
R/O Railway Quarter No.609 F/Type-I
New Guwahati Colony, Near Kalibari
Bamunimaidam, Guwahati-21
Kamrup, Assam.Applicant.

By Advocates S/Shri J.Roy, R.C.Das & O. Pada.

- Versus -

1. The Union of India represented by the
Secretary, Railway Board
Ministry of Railway
New Delhi-110001.
2. The General Manager
N.F.Railway, Maligaon
Guwahati-11
Kamrup, Assam.
3. CAM/GHY (Chief Area Manager)
N.F.Railway, Guwahati.
4. DPO/GHY (Divisional Personal Officer)
N.F.Railway, Guwahati.
5. Senior Coaching Depot Officer/GHY
N.F.Railway, Guwahati.

.... Respondents.

By Dr. J.L.Sarkar, Railway Standing Counsel.



O R D E R (ORAL)

SACHIDANANDAN. K.V.,(V.C.):

The Applicant is presently working as Carpenter/Grade III under N.F.Railway and is posted under Divisional Officer, New Guwahati Colony, Bamunimaidam, Guwahati-21. He is residing in the Railway quarter bearing No. 609 F/Type-I along with his family since 04.02.1996. His gross pay is Rs.10,267/- and after deduction he is drawing Rs.4,326/- per month. Vide Annexure-A order dated 10.9.2005 his allotment was cancelled alleging that the said quarter was subletted to third party and he was advised to hand over the said quarter to the next allottee against which Applicant submitted representation dated 17.09.2005 (Annexure-B) before the fifth Respondent stating that he never subletted the quarter to any third party and requested the authority to enquire the matter fresh. However, his representation is not disposed of nor further committee was made to enquire the matter afresh. But much to his surprise, the impugned memorandum has been issued by the Respondent No.4 declaring the Applicant as unauthorized occupant and directed to recover damage rent at the prescribed rate from the regular salary of the Applicant w.e.f. May, 2007 alongwith

arrears without issuing any prior notice to the Applicant.

Aggrieved by the action of the Respondents he has filed this O.A. seeking the following main reliefs:-

“(1) to set aside and quash the office order dated 10-09-2005 issued by the Respondent No.5 (Senior Coaching Dept. Officer, Guwahati) ANNEXURE-A.

(2) to set aside and quash the office memorandum dated 09-05-2007 issued by Divisional Personal Officer, Guwahati) ANNEXURE-C.”

2. Heard Mr.J.Roy, learned counsel for the Applicant and Dr.J.L.Sarkar, learned Standing counsel for the Railways.

When the matter came up for consideration, learned counsel for the Applicant submitted that the impugned orders have been passed by the Respondents in total violation of the principles of natural justice. He further submitted that neither any notice was issued to him at any point of time nor an opportunity was given to him to explain his case. His representation dated 17.09.2005 also has not been attended to. Therefore, the impugned orders are not in conformity with the Railway Rules. However, he submitted that he would be satisfied if a direction is given to the Respondents to consider and dispose of his representation (Annexure-B) within a time frame. Dr.J.L.Sarkar submits that



Respondents have no objection in adopting such course of action.

3. Accordingly, in the interest of justice, this Court directs the Respondent No.5 or any other competent authority shall consider and dispose of this Annexure-B representation dated 17.09.2005 giving an opportunity to the Applicant to explain his case and pass appropriate orders on merit communicating the same to the Applicant within a period of three months time from today. If requested, Applicant shall be given a personal hearing. However, till disposal of the representation, Respondents are directed to keep the impugned order dated 09.05.2007 (Annexure-C) in abeyance.

The Original Application is disposed of as above at the admission stage itself. There shall, however, be no order as to costs.



(K.V.SACHIDANANDAN)
VICE CHAIRMAN

/BB/

11 JUN 2007

गुवाहाटी न्यायपीठ
Guwahati Bench

DISTRICT: KAMRUP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GAUHATI BENCH, GUWAHATI

(An application U/S.19 of the Administrative Tribunal
Act, 1985)

O.A. No.

149

/2007

SRI PRADIP CHOUDHURY.

.....PETITIONER

- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

SYNOPSIS

The applicant is an employee under the N.F. Railway, as a post of Carpenter/Gr-III under SSE/C/1C/GHY, at Divisional Office, NGC, Bamunimaidan, Guwahati-21. The applicant is residing Railway quarter bearing No. 609(F), Type-I at NGC, Bamunimaidan, Guwahati-21, along with family since on 04-02-1996. The gross pay of the applicant is Rs.10,267/-, however after deduction, the applicant receives a net pay of Rs.4,326/- per month. The applicant was shocked to receive a copy of the Memorandum on 09-05-2007 issued by Divisional Personal Officer (Respondent No.4) whereby it was intimated that he is in unauthorized occupation of the quarter since the allotted him has been found subletted and directed for recovery of damaged rent from regular salary bill from the month of May 2007 along with arrear and cancelled the allotment of the applicant and termed the same as unauthorised occupation.

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- 13 -

It is stated that the respondent authorities vide office order dated 10-09-2005 informed the applicant that staff quarter allotted to him and shown in the list as per survey committee's report the same has been handed over to private party in violation of provision of Rule 3.1(III) and 15(A) of Railway Service (conduct) Rules, 1966. Against the said office order, the applicant filed a representation dated 17-09-2005 before the Respondent No.5 (Annexure-III). Stating the actual facts that the quarter was never sublet to any person or individual and required the authorities to enquire the matter again. However, till 09-05-2007 no action was taken to dispose of the representation nor any further committee was made till the receipt of Memorandum on 09-05-2007. As such the instant original application seeking for appropriate relief.

Hence this instant application.

Filed by -

Advocate

Contd.../-

Pradip Chocdury

DISTRICT: KAMRUP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GAUHATI BENCH, GUWAHATI

(An application U/S.19 of the Administrative Tribunal
Act, 1985)

O.A. No.

149

/ 2007

SRI PRADIP CHOUDHURY.

.....PETITIONER

- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

LIST OF DATES

1	10-09-2005	The applicant received the Office Order, which one issued by Respondent No.5.
2	09-05-2007	Office Memorandum issued by Respondent No.4.
3	17-09-2005	A representation filed by the applicant to the Respondent No.5.
4	09-05-2007	Impugned the Railway quater damaged rent which one calculated by respondent No.4.
5	30-04-2007 & 30-05-2007	The applicant current pay slip in the month of April-May/2007.

Filed By -

Advocate

Contd.../

Pradip Choudhury

DISTRICT: KAMRUP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GAUHATI BENCH, GUWAHATI

(An application U/S.19 of the Administrative Tribunal
Act, 1985)

O.A. No. 149 /2007

SRI PRADIP CHOUDHURY

.....APPLICANT

- VERSUS -

THE UNION OF INDIA & ORS.

.....RESPONDENTS

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Sl.No.	Annexure	Particulars	Page No.
1		APPLICATION	
2		VERIFICATION	
3	A	Office Order dated 10-09-2005.	
4	B	Representation dated 17-09-2005 filed by the applicant before Respondent No.5.	
5	C	Office Memorandum dated 09-05-2005 issued by (Respondent No.4).	
6	D	Impugned Quater damage rent calculated by Respondent No.4, dated 09-05-2007.	
7	E	Current pay slip of service in the month of April, May, 2007.	

Filed By -

Advocate

Contd.../-

Pradip - choudhury 4

DISTRICT: KAMRUP

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GAUHATI BENCH, GUWAHATI

(An application U/S.19 of the Administrative Tribunal
Act, 1985)

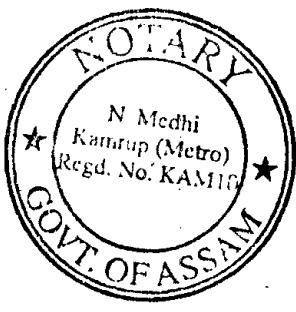
O.A. No. 169 /2007

I. PARTICULARS OF THE APPLICANT: -

Sri Pradip Choudhury,
Son of Late Hari Rakhal Choudhury,
R/O Railway Quarter No. 609 F/Type-I,
New Guwahati Colony, Near Kalibari,
Bamunimaidam, Guwahati-21, Kamrup,
Assam.

II. PARTICULARS OF RESPONDENTS: -

1. The Union of India,
Represented by the Secretary,
Railway Board, Ministry of Railway,
New Delhi-110001.
2. General Manager, N.F. Railway,
Maligaon, Guwahati-11, Kamrup, Assam.
3. CAM / GHY (Chief Area Manager),
N.F. Railway, Guwahati.
4. DPO/GHY (Divisional Personal Officer) N.F.
Railway, Guwahati.
5. Senior Coaching Depot Officer/GHY,
N.F. Railway, Guwahati.



Contd.../-

Pradip Choudhury
R.C. Dated, 11/6/07
through

III. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE: -

The application is presented against the impugned office order dated 10-09-2005, issued by Respondent No.5 as (Sr. Coaching Dept. Officer, Guwahati.

- AND -

Impugned Memorandum dated 09-05-2007, issued by Divisional Personal Officer (Respondent No.4).

IV. JURISDICTION OF THE TRIBUNAL: -

The applicant declares that the subject matter of the present application is within the jurisdiction of this Hon'ble Tribunal.

V. LIMITATION: -

The application declares that the application is within the period of Limitation under Section 21 of the Administrative Tribunal, 1985.

VI. FACTS OF THE CASE: -

1. That the applicant is a Citizen of India and a resident of abovementioned locality, in the district of Kamrup, Assam and as such the applicant is entitled to all rights, privileges and liberties guaranteed to the Citizen under the Part-III of the Constitution of India and laws framed there under.

2. That the applicant is an employee engaged with the Deptt. of N.F. Railway, as a post of Carpenter/ Gr-III under SSE/C/IC/GHY. The applicant is presently posted at Divisional Officer, New Guwahati, Bamunimaidan, Guwahati-21, and as such he



N. Medhi
N. Medhi
Advocate / Notary

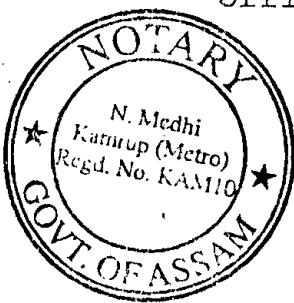
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is residing in the official allotted Railway quarter, located at New Guwahati Railway Colony. Since the date w.e.f. 04-02-1996.

3. That it is stated that before issue of Memorandum dated 09-05-2007 the respondent No.5, issued office order No.GHY/CDO/GEN/QRs/C & W dated 10-09-2005 under Rule 3.1(III) and 15 A of Railway Service (Conduct) Rule 1966, thereby issuing a direction for cancellation of the allotment order of the Rly. Qrs. allotted in the name of the applicant and other similarly situated persons and further for handover / re-allotment of the same to the next allottee. However, in the order dated 10-09-2005 no specific mention was made as to the name and designation of the next allottee.

A copy of the office order No.GHY/CDO/GEN/Qrs/C & W dated 10-09-2005 issued by the Respondent No.5 is annexed and herewith marked as ANNEXURE - A.

4. That your humble applicant immediately thereafter in response to the office order dated 10-09-2005, furnished a representation before the Respondent No.5 for revocation of the quarter cancellation order dated 10-09-2005. Further a request was also made to conduct an enquiry as to the veracity of the survey committee report, whereupon, it was alleged that quarter allotted in the name of the applicant was subletted. The said representation was duly received by the Respondent No.5 under office seal on 17-09-2005.




N MEDHI
Advocate / Notary

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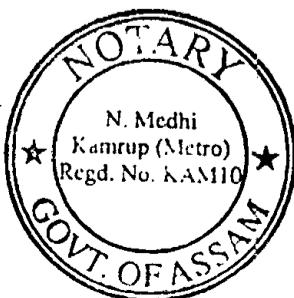
Pradip Choudhury/4

A photocopy of the representation furnished by the applicant to the Respondent No.5, is annexed and marked as ANNEXURE - B.

5. That it is stated that on 09-05-2007 to the utter surprise of the applicant, your applicant received a copy of the official memorandum bearing No.E/APO/I/Survey of Qrs./GHY, issued by Respondent No.4 with the approval of Respondent No.3, whereby a direction was issued for recovery of the Qrs. Damage rent at the prescribed rate to be fixed by the Rly. Board from the regular Salary Bill of the petitioner w.e.f. May, 2007. In this connection it is stated that the said memorandum was issued alleging inter-alia that during survey of quarter by the Survey Committee constituted by the administration, some quarters including that of the petitioner as shown in the attached statement enclosed in the memorandum dated 09-05-2007 were found subletted and as such the allotment order of the quarter which stood in the name of the applicant and other similarly situated persons were cancelled by the allotting authority.

A photocopy of the office memorandum No.E/APO/I/Survey of Qrs/GHY dated 09-05-2007 issued by Respondent No.4 is annexed herewith and marked as ANNEXURE - C.

6. That the applicant has allotted N.F. railway Quater vide bearing No.609() /Type-I at NGC, Bamunimaidan,



AM
Advocate / Notary

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- 5 -

Guwahati-21. The applicant has been residing the same quarter since dated 04-02-1996 from the date of allotment till today.

7. That the applicant states that the total damaged rent has been calculated at Rs.1,07,135/- which has been proposed to recover from the applicant from the month of May, 2007.

A copy of the office calculated quarter damaged rent is annexed herewith and marked as ANNEXURE - D.

8. That the applicant submits that the petitioner is a bonafide service holder engaged with the Deptt. Of Railway, N.F. section in the post of Technical-I / carpenter, it is stated that the Gross pay of the applicant is Rs.10,267/-, after, other deduction the applicant receives a net pay of Rs.4,326/- per month. The applicant craves leave of this Hon'ble Court to produce copies of the pay slip of the applicant in support of the statements made in the instant paragraph at the time of hearing of the instant case for a fair adjudication of the instant matter.

A copy of the current pay slip is annexed herewith and marked as ANNEXURE - E.

9. That the applicant respectfully states that he has been residing in railway allotted quarter since the date of his allotment i.e. w.e.f. 04-02-1996 to till date. The applicant states that on the day of



N MEDHI
Advocate / Notary

Contd.../-

Pradip Choudhury

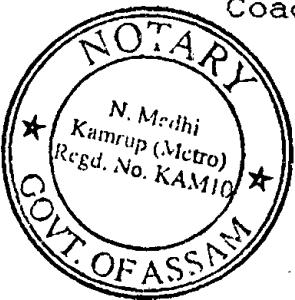
12
Pradip Choudhury

survey, the applicant was discharging his official obligation, whereas his mother, wife and children was away in the Fanci Bazar for shipping, so no member left in the applicant said railway quarter, whereas the applicant was duty in harness, so the applicant said railway quarter was locked at that point of time. When the survey committee's or respondent authorities was visit the said railway quarter, which resulted the instant impugned action on the part of the railway authorities. As such the Survey Committee in a most mechanical manner and with a total non application of mind, submitted their report so far the applicant is concerned that the quarter in question was subletted without even considering it proper to enquire about the actual facts from the petitioner, or from neighbour by waiting them or by calling them. The survey committee should asked to the neighbour people of railway quarter, why the quarter was locked. So the survey committee was submitted wrong information to the respondent authorities or railway department.

10. That it is respectfully submitted that the petitioner is residing in the quarter with mother, wife and 1 children who an school going and as such, if the impugned action is given into effect, then great prejudice will be caused to the petitioner.

VII. GROUND FOR RELIEF WITH LEGAL PROVISION: -

1. For that the office order No.GHY/CDO/GEN/Qrs/C & W dated 10-09-2005 issued by Respondent No.5 (Senior Coaching Dept. Officer) Guwahati and the Office



P.W.
N.M.D.D.
Advocate / Notary

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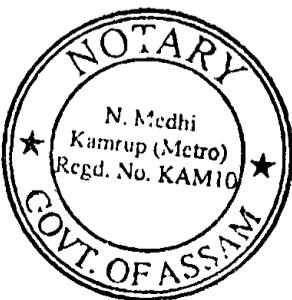
Memorandum No.E/APO/1/Survey of Qrs/GHY dated 09-05-2007 issued by Respondent No.4 (Divisional personal Officer) N.F. Railway, Guwahati, is violative of the natural justice.

2. For that the applicant states that the impugned office order / memorandum passed by the authorities is violative of applicants fundamental right as envisaged under Article 14 and 19 of the Constitution of India.

3. For that the applicant states that after filing of representation dated 17-09-2005 the applicant was under bonafide belief that the respondent authorities will consider his case and will pass appropriate orders. However he was shocked and surprised to received memorandum dated 09-05-2007, in this regard it is stated that inspite of representation and request the applicant was not informed as to whether any action was taken until he received memorandum dated 09-05-2007.

4. For that the entire action of the respondents being violative of the equity and administrative fair-play of the applicant.

5. For that the impugned action of the respondents in issuing memorandum dated 09-05-2007 and office order dated 10-09-2005 without following the proper procedure is arbitrary and unjustified. Therefore, the impugned action of the respondent authority is liable to be interfered with under its writ original application.



QAA
N MEDHI
Advocate / Notary

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- 8 -

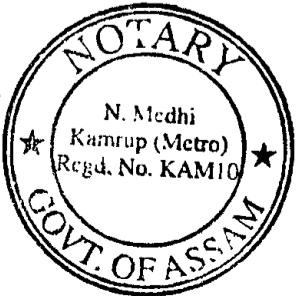
6. That under the facts and circumstances as have been narrated above, Your Petitioner has a strong *prima facie* case in his favour. Further, the petitioner shall suffer irreparable loss and injury if reasonable opportunity is not given to the applicant to place his case. Therefore, it is a fit case wherein this Hon'ble Tribunal may be pleased to issue appropriate interim directions to protect the interest of the applicant thereby setting aside the order dated 10-09-2005, 09-05-2007. (Annexure - A & C) respectively.
7. For that the applicant craves leaves to urge such further grounds in support of the present applicant at the time of hearing which may be considered relevant and necessary.
8. For that in any view of the matter, the impugned order is wholly untenable in law as well as on facts and the same is as such liable to be appropriately interfered with by this Hon'ble Tribunal.

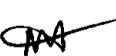
VIII. DETAILS OF THE REMEDIES EXHAUSTED: -

The applicant declares that he has exhausted all the remedies available to him and there is no other alternative remedy available to him.

IX. MATTER NOT PENDING WITH ANY OTHER COURT: -

The applicant declares that there is no case pending before any other Court / Tribunal.




N MEDHI
Advocate / Notary

Contd.../-

X. RELIEF SOUGHT: -

Under the circumstances, the applicant therefore prays for the following reliefs: -

- (1) to set aside and quashed the office order dated 10-09-2005 issued by the Respondent No.5 (Senior Coaching Dept. Officer, Guwahati) ANNEXURE - A.
- (2) to set aside and quashed the office memorandum dated 09-05-2007 issued by Divisional Personal Officer, Guwahati) ANNEXURE - C.
- (3) pass any such order/orders as may deemed fit and proper.

XI. INTERIM ORDER PRAYER FOR: -

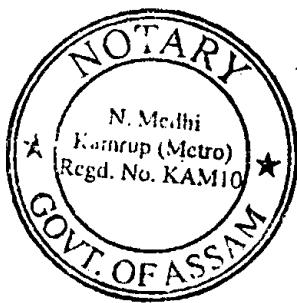
There is no interim prayer of the applicant.

XII. PARTICULARS OF THE POSTAL ORDER: -

Indian Postal Order No.: 34 G 654285
Date : 11-6-07
Issuing Office :
Payable at : H.P.O.

XIII. LIST OF ENCLOSURES: -

As index showing the particulars of documents is enclosed.



SPAK
N MEDHI
Advocate / Notary

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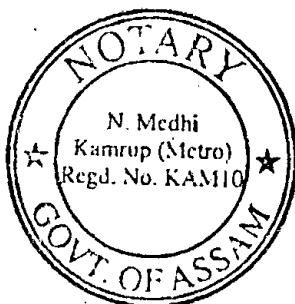
VERIFICATION

I, Sri Pradip Choudhury, Son of Late Hari Rakhal Choudhury, aged about 47 years, R/O Railway Quarter No. 609 F/Type-I, New Guwahati Colony, Near Kalibari, Bamunimaidam, Guwahati-21, Kamrup, Assam, do hereby solemnly affirm and my knowledge and belief I verify the above statement made there of and sign it at Guwahati.

11th
Verified on day of June 2007 at Guwahati.

Pradip Choudhury

SIGNATURE



N. Medhi
11-6-07
N MEDHI
Advocate / Notary

Contd.../-



ANNUAL 1996-97

N.F. RAILWAY

Office of the
Sr. Coaching Depot Officer
Guwahati

OFFICE ORDER

The following Railway Qrs. were allotted to the staff concerned as shown in the list, but as per survey committee's report instead of residing in the allotted Qrs. they have submitted their Qrs. to private party which is violation of provision of Rule 31 (iii) and 15 A of Railway service (Conduct) Rule 1966.

Hence the allotment of the following Qrs. are cancelled herewith and staff concerned are advised to handover their Qrs. to the next allottee. New allotment order of the Qrs. to be followed.

CN	Name of the Staff	Designation	Working Under	Qrs. No. & Type	Location
1	Shri Kanak Ch. Boro	Tech/Gr-I	SSE/C/C/GHY	226-K, Type-II	NGC
2	Shri Akhil Ch. Bihnia	Painter/Gr-I	SSE/C/C/GHY	122-G, Type-II	NGC
3	Shri Kundu Shing Das	Tech/Gr-I	SSE/C/C/GHY	127-K, Type-II	NGC
4	Shri Budheeswar Konwar	Tech/Gr-I	SSE/C/C/GHY	127-L, Type-II	NGC
5	Shri M. Tata Rao	S/Cleaner	SSE/C/C/GHY	702-E, Type-I	NGC
6	Shri Ahmed Ali	Tech/Gr-II	SSE/C/C/GHY	702-N, Type-I	NGC
7	Shri Narayan Tati	Tech/Gr-I	SSE/C/C/GHY	706-G, Type-I	NGC
8	Shri Pardip Choudhury	Carp. Gr-III	SSE/C/C/GHY	609-F, Type-I	NGC
9	Shri Jageswar Das	MCM	SSE/C/C/GHY	S&C-140-A, Type-II	Triangular Colony PINO
10	Shri Lalchand Kahar	B/Smith/Gr-I	SSE/C/C/GHY	706-J, Type-I	NGC

Sr. CDO/GHY

Dated-10.09.05

No. GHY/CDO/GEN/QRS/C&W
Copy forwarded for information and necessary action to:

1. MCAM/GHY
2. DGM (G)/MLG
3. APO/GHY
4. SSE/C/C/GHY
5. SSE/Works/NGC
6. SSE/Works/East & West/PNO
7. SSE/Electric/NGC, PINO

Staff concern:

Sr. CDO/GHY*Certified to be true Copy*

W. J. M. S.
Advocate

Date: 17-09-2005

To,

The Sr. CDO / GHY.
N.F. Railway.

- Sub: Prayer for duly enquiry of Sub-Letting Quarters.
- Ref: Office Order No. GHY/CDO/GEN/QRS/CW.
Dated: 10-09-2005.

Sir,

With reference to the above-sited subject that I Sri Pradip Choudhury, Son of Late Hari Rakhal Choudhury, residence of 609 F/Type-I NGC, Kalibari, Assam. Beg to states that I have been staying the above mentioned Rly. Qr. since from the date of joining service as a post of CPTR/III. So I have been residing with my all family members as a employee of N.F. Railway since inter-alia till today.

The survey committee had imposed inadvertently wrong information to the railway department on accounts of sub-letting the Rly. Qr. So the concerned authority should not cancellation the said my allotted Rly. Qr., otherwise it will be prejudice.

Hence I request to you that you will kindly not to cancellation my quarter without any proper enquiry due to sub-letting. I hope you will do at your earliest convenience and thus oblige.

Thanking you,

Dated: 17-09-2005

Pradip Choudhury

Sri Pradip Choudhury,
Corporal Rank/Gr.II/Ghy
N.F. Railway, Qr. No.609 F / Type-I
New Giwahati Colony, Bamunimaidam.

वारें असम राज्यवाची (प्राप्ति)
पू. ही. रेख. दुर्घट
SI. Section Engineer (Civil Engg.)
N. F. Railway, Gauhati-1

RD 17/9/05
[Signature]

Certified to be true Copy

W. J. D. C.
Advocate

Office of the
Divl: Personnel Officer
Station Road, Guwahati

MEMORANDUM

During the survey of quarters by the survey committee constituted by the administration the quarter shown in the attached statement were found subletted and accordingly the allotment order of the quarters were cancelled by the allotting authority.

Since the quarters have been found subletted and allotment cancelled the same treated as unauthorized occupation.

Due to unauthorized occupation of the quarters damage rent at the prescribed rate fixed by Railway Board, have been calculated and to be recovered from regular salary bill from May/07 current rate of damage rent along with arrear from the date of survey of the quarter.

This issues with the approval of CAM/GHY.

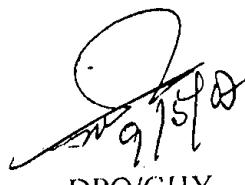
(G.K.KAKATI)
DPO/GHY

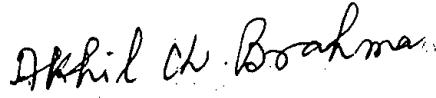
No-E/APO/1/Survey of Qrs./GHY

Dated: 9/5/2007

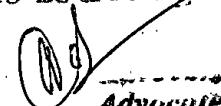
Copy forwarded for information and necessary action to:-

1. CAM/GHY,
2. Sr.CDO/GHY,
3. DRM (P)/LMG,
4. DFM/LMG,
5. Staff concerned,
6. Ch.OS (P)/Bill/GHY,
7. Concerned bill Clerk/E,


DPO/GHY


Dkhil Ch. Borahma

Certified to be true Copy


Advocate

25.	Sri Kanak Ch Boro,	Tech/I	457	226K/type-II	NGC	09-08-05	58.87Sqm	01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00 01-12-05 to 30-04-06 @ Rs.99 Psqm= 145700.00 171015.00
26.	Sri Akhil Ch Brahma,	Painter/I	457	122G/type-II	NGC	09-08-05	58.87Sqm	01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00 01-12-05 to 30-04-06 @ Rs.99 Psqm= 145700.00 171015.00
27.	Sri Kundu Singh Das,	Tech/I	457	127K/type-II	NGC	08-08-05	58.87Sqm	01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00 01-12-05 to 30-04-06 @ Rs.99 Psqm= 145700.00 171015.00
28.	Sri Budheswar Konwar,	-do-	457	127L/type-II	NGC	08-08-05	58.87Sqm	01-08-05 to 30-11-05 @ Rs.86 Psqm= 25315.00 01-12-05 to 30-04-06 @ Rs.99 Psqm= 145700.00 171015.00
29.	Md.Ahmed Ali,	Tech/II	457	702N/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
30.	Sri Narayan Tati,	Tech/I	457	706G/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
31.	Sri Pradip Choudhury,	CPTR/III	457	609F/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00
32.	Sri Jogeswar Das,	MCM	457	S&C/40A	Triangular Colony/PNO	10-08-05	62.67Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 26948.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 155108.00 182056.00
33.	Sri Lalchand Kahar,	B/Smith	457	706J/type-I	NGC	05-08-05	36.882Sqm	1-08-05 to 30-11-05 @ Rs.86 PSqm= 15860.00 1-12-05 to 30-04-07 @ Rs.99 Psqm= 91275.00 107135.00

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 9/5
 DPO/GHY

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ANNEXURE -

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IT Centre/LMG *Pay-in-Slip* Apr-2007/May-2007 GU:30014 SU:44457 Duty: 30 LNP: 0 Stat: SHY SN: 67
Bank : 00090-Canara Bank, Chariali/Maligaon A/C No.: 4901

Allocn:06211 PAY ALLOWANCES---DRs RLY RECOVERIES---DRs B_I_NRB RECOVERIES---DRs B_I
Name : PRADIP CHOWDHURY Basic Pay * 4100 PF-Subsc. * 513 Tax-Assam * 125
F/H Name: LT. HARI RAKHAL CHOW D. P. * 2050 VPF * 200 LIC/MLG * 740
EmpNo : 04129118 D. A. * 2153 CGIS-C * 30 COOP NGC * 1420 21
Desgn. : CPNTR-II Arr. D. A. * 343 Rent-Nominal * 70 CCS Share CAL * 100
Accumulated LAP: 92, LHP: 80 Arr. D. A. * 1254 Water Charge * 5 CCS Loan-CAL * 1350 47
SCA * 80 Arr Electric * 720 10
Transport/G * 75 GP-B/Pay * 32
NHA * 212 OP-DP * 16 Durga. FA * 150 4
PF Advance * 500 4

Scale: 04000-06000 R/Pay: 4000 Gross Pay Rs. 10267 Deductn. Rs. 5941 NETPAY Rs. 4326.00

Next Increment : 05-May-2007 Retd. Dt.: 28-Feb-2021

Bank Payment

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